

आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH, PUNE

(Through Virtual Court)

**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER**

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	745/PUN/2017	M/s. Wilo Mather and Platt Pumps Private Limited Mumbai-Pune Road, Chinchwad East, Pune-411 019 PAN: AABCD3568L	The Deputy Commissioner of Income Tax Circle-9, Pune	2012-13
2.	3039/PUN/2017	M/s. Wilo Mather and Platt Pumps Private Limited Mumbai-Pune Road, Chinchwad East, Pune-411 019 PAN: AABCD3568L	The Deputy Commissioner of Income Tax, Circle-10, Pune	2013-14
3.	1710/PUN/2018	M/s. Wilo Mather and Platt Pumps Private Limited Mumbai-Pune Road, Chinchwad , Pune-411 019 PAN: AABCD3568L	The Assistant Commissioner of Income Tax Circle-10, Pune	2014-15
4.	2078/PUN/2019	M/s. Wilo Mather and Platt Pumps Private Limited Greaves Compound Mumbai-Pune Road, Chinchwad East, Pune-411 019 PAN: AABCD3568L	The Assistant Commissioner of Income Tax Circle-10, Pune	2015-16

Assessee by : Shri Nishant Shah &
Smt. Survi Kole

Revenue by : Shri Sandeep Garg

सुनवाई की तारीख / Date of Hearing : 09.02.2021

घोषणा की तारीख / Date of Pronouncement : 09.02.2021

आदेश / ORDER

These four appeals preferred by the assessee emanates from the different directions of the Ld. Dispute Resolution Panel (DRP)-3, Mumbai dated 17.11.2016, 24.08.2017, 30.07.2018 & 30.08.2019 for the assessment years 2012-13, 2013-14, 2014-15 & 2015-16 respectively as per the grounds of appeal on record.

2. The Ld. AR for the assessee submitted that the assessee wants to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme and has filed an application on 09.02.2021 along with Form-3 in this regard by stating as follows:

*“Name : Wilo Mather & Platt Pumps Private Limited
PAN: AABCD3568L*

Subject : Application for withdrawal of appeals pursuant to receipt of Form 3 under Direct Tax Vivad Se Vishwas Act, 2020

Appeal No.745/PUN/2017, 3039/PUN/2017, 1710/PUN/2018 and 2078/PUN/2019

This is in reference with the hearing scheduled before your Honours on 09th February, 2021 for the AY 2012-13, 2013-14, 2014-15 & 2015-16

In this regard, it is humbly submitted that the Appellant has opted for the Vivad Se Vishwas Scheme with a view to settle the pending tax on the vivid se Vishwas Scheme from the designated authority determining the total tax arrears payable under Form-3. Accordingly, Honors. Enclosed is the withdrawal application along with the relevant annexures for your Honour's perusal.

We trust the Hon'ble members shall accede to our request and oblige”.

The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

3. In the result, **all the appeals of assessee are dismissed as withdrawn.**

Order pronounced on 09th day of February, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 09th February, 2021
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-13, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "सी" बेंच,
पुणे / DR, ITAT, "C" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	09.02.2021	Sr.PS/PS
2	Draft placed before author	09.02.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		